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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.494/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

NAME OF THE PARTIES: Wenda Co. Ltd.
V/s.
Desmo Exports Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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Adv Kurnud A. Bhatia

Advocate for
Operational creditors

[Signature]

O. Creditors seeks
to withdraw the petition
written instructions from
petitioners are called for
as the company is from
China hence kindly
grant six weeks time
i.e. 21.11.17.

ORDER

T.C.P. 494/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. Adjourned to **21.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
10.10.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)